GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.4712 ANSWERED ON 21.08.2025

COAL BASED POWER PLANTS IN TELANGANA

4712. SHRI ARVIND DHARMAPURI:

Will the Minister of POWER be pleased to state:

- (a) the details of coal based power plants in Telangana along with the operational capacity of each of these power plants;
- (b) whether it is a fact that the Government has revised Scheme for Harnessing and Allocating Koyala (Coal) Transparently in India (SHAKTI) for coal operated power plants;
- (c) if so, the details thereof along with the manner in which it would help coal availability to coal based power plants in Telangana; and
- (d) whether the Government has assessed the potential increase in capacity of these coal based power plants in Telangana after implementation of revised SHAKTI scheme and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a): The details of coal-based power plants in Telangana along with the operational capacity of each power plant are given as below:

S. No	Name of Project	Organisation	Sector	Installed Capacity (in MW)
1.	RAMAGUNDUM STPS*	NTPC Ltd	Central	2,600
2.	TELANGANA STPP Phase-1		Sector	1,600
3.	SINGARENI TPP**	SCCL	State Sector	1,200
4.	BHADRADRI TPP	TGGENCO		1,080
5.	KAKATIYA TPS*			1,100
6.	KOTHAGUDEM TPS (NEW)			1,000
7.	KOTHAGUDEM TPS (STAGE-7)			800
8.	RAMAGUNDUM-B TPS			62.5
9.	YADADRI TPS			1,600
Grand Total				11,042.5

Note: *STPS /TPS - Super Thermal Power Station, **TPP - Thermal Power Plant

- (b) & (c): The Government has approved the "Revised Scheme for Harnessing and Allocating Koyala (Coal) Transparently in India (SHAKTI) Policy" [Revised SHAKTI Policy, 2025] on 07.05.2025. The Revised SHAKTI Policy, 2025 has been issued by Ministry of Coal on 20.05.2025. Power plants (commissioned/ under construction/ under planning) situated in any State of the country, including Telangana, are eligible for coal linkage under the Revised SHAKTI Policy, 2025 in accordance with the terms and conditions mentioned in the Policy. The provisions of Revised SHAKTI Policy, 2025 ensures increased availability of domestic coal linkage to the Power Sector in a simplified manner. This Policy enhances scope of the erstwhile coal linkage allocation policy for Power Sector by providing greater flexibility, wider eligibility and better accessibility to coal.
- (d): As per Section 7 of Electricity Act, 2003 setting up of a power plant is a de-licensed activity in the country. Any generation company may establish, operate and maintain a generating station without requiring a license under Electricity Act, 2003 if it complies with the technical standards relating to connectivity with the grid. The availability of adequate generation capacity to meet the electricity demand in a State lies under the purview of the respective State Government / State Power Utility.

The power plants may secure coal linkage to meet the requirement as per their assessment of demand for Long Term / Short Term under the Revised SHAKTI Policy, 2025.
